

Repealed by Act 36 of 1957.

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THE DELHI ROAD TRANSPORT AUTHORITY  
(AMENDMENT) ACT, 1953

No. 24 OF 1953



[22nd May, 1953]

An Act to amend the Delhi Road Transport Authority  
Act, 1950.

**BE** it enacted by Parliament as follows:—

**1. Short title.**—This Act may be called the Delhi Road Transport Authority (Amendment) Act, 1953.

**2. Amendment of section 1, Act XIII of 1950.**—For sub-section (3) of section 1 of the Delhi Road Transport Authority Act, 1950 (hereinafter referred to as the principal Act), the following sub-section shall be substituted, namely:—

“(3) It shall be deemed to have come into force on the 27th day of March, 1950.”

**3. Validation of certain acts.**—For the removal of doubts, it is hereby declared that anything done, or any action taken under the principal Act, including any notification issued or order, rule or appointment made during the period between the 27th day of March, 1950, and the commencement of this Act shall, for all purposes, be deemed to be as valid and operative as if such thing had been done or action had been taken in accordance with law, and no suit or other legal proceeding shall be maintained or continued against any person or authority whatsoever on the ground that such thing or action was not done or taken in accordance with law.

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